

of Andhra Pradesh to the Central Government for the rescheduling of the repayments of its loans; and

(b) if so, the action taken by the Central Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b) The Government of Andhra Pradesh recently sought relief in the repayments due to the Centre in the current year in respect of certain *ad-hoc* loans granted in the past so that a plan outlay of the same order as in the last year could be undertaken this year. The request was considered and it has been agreed that the recovery of dues to the extent of Rs. 7.4 crores payable this year may be spread over to the next two years.

TAX ON COMPANY CAPITAL

*617. SHRI SITARAM JAIPURIA : Will the Minister of FINANCE be pleased to state :

(a) Whether it is a fact that tax executives from all over the country at a conference organised recently in Delhi by the Federation of Indian Chambers of Commerce & Industry have vehemently opposed the Bhoothalingam Committee's recommendation for a tax on company capital; and

(b) if so, what is the reaction of Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) Yes, Sir.

(b) The recommendations of Shri S. Bhoothalingam in his Final Report on the Rationalisation and Simplification of the Tax Structure are at present under examination by the Government *inter alia* in the light of the views expressed by Chambers of Commerce and other public bodies, and no final decision thereon has yet been taken.

INCOME-TAX ARREARS CASES IN KERALA

*618. SHRI KESAVAN (THAZHAVU) : Will the Minister of FINANCE be pleased to state :

(a) the names of the persons who are in arrears of Income-tax of over ten thousand rupees at present in the state of Kerala;

(b) the amount of arrears due from each person; and

(c) the action so far taken by Government to realise the arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b) The required information is available in respect of the persons who were in default of payment of tax exceeding Rs. 25,000 as on 31st March 1968. The same is given in the statement which is laid on the Table of the House. (See Appendix LXVI, Annexure No. 81.)

(c) Such steps as are available in law are being taken on the facts and the circumstances of each case.

L. I. C. CLASS I OFFICERS

*619 SHRI THILLAI VILLALAN : Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal under consideration by the L. I. C. to make three groups among its class I Officers i.e. Group I—Assistant Branch Manager and Branch Manager, Group II—Assistant Divisional Manager and Divisional Manager and Group III—Senior Divisional Manager, Zonal Manager and Director; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE, (SHRI JAGANNATH PAHADIA) : (a) No, Sir.

(b) Does not arise.

*620. [Transferred to the 19th December, 1968.]

BRAIN OPERATIONS IN A. I. I. M. S.

*621. CHAUDHARY A. MOHAMMAD : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that in the All India Institute of Medical Sciences, New Delhi brain operations are undertaken without the consent of the patient's near relatives; if so, reasons therefor;

(b) whether it is also a fact that such operations are performed for the benefit of research and the trainees;

(c) if so, the number of such operations performed in the months of August, September, October and November, 1968; and

(d) what action was taken against the doctors responsible for performing these operations without prior consent of the relatives of the patients?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA) : (a) and (b) No Sir.

(c) and (d) Do not arise.

SARVAPRIYA COOPERATIVE HOUSE
BUILDING SOCIETY

*622. SHRI C. L. VARMA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the reply to Unstarred Question No. 433 given in the Rajya Sabha on the 26th November, 1968 and state :

(a) the date on which the Sarvapriya Cooperative House Building Society, Delhi was established;

(b) the dates from which the present Executive Committee of that Society has been functioning; and

(c) how many times and the dates on which, general body meetings of that Society have so far been held?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA) : (a) The Society was registered on the 18th August, 1959.

(b) 9th May, 1965.

(c) Besides the meeting held by the promotee members on the 28th March, 1959, when it was decided to form the Society, only one meeting of the General Body of the Society was held on the 9th May, 1965.

SUPPLY OF TREATED WATER IN DELHI

*623. DR. BHAI MAHAVIR : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) what is the per capita supply of treated water in Delhi;

(b) what should be the per capita supply of treated water according to the recommendations of the Naskar Committee set up by the Government of India to assess the needs of Delhi;

(c) whether there is a wide gap between the figures of supplied water and assessed water; and

(d) if so, whether adequate provision is being contemplated in the Fourth Plan of Delhi to bridge this gap keeping in view the population growth upto the end of the Fourth Plan period?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA) : (a) About 40 gallons per capita per day.

(b) 50 gallons per capita per day for domestic purposes and 10% thereof for industrial purposes.

(c) Yes, there is some gap.

(d) Yes, Sir.

FAMILY PLANNING CONFERENCE

*624. SHRI J. S. TILAK : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether a Family Planning Conference under the auspices of the Family Planning Association was recently held at Chandigarh;